

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.485/93

Date of Order: 18.2.1994

BETWEEN:

Mrs. K.N.Sreemathi Aithal

.. Applicant.

A N D

1. Union of India,  
Department of Telecommunications,  
Central Secretariat,  
New Delhi. rep. by its  
Secretary.
2. The Chief General Manager,  
Telecommunications,  
A.P.Circle,  
Hyderabad.
3. Telecom District Engineer,  
Department of Telecommunications,  
Ananthapur.

.. Respondents.

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Counsel for the Applicant

.. Mr.Koka Satyanarayana

Counsel for the Respondents

.. Mr.N.R.Devraj

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CORAM:

HON'BLE SHRI A.B.GORTHI : MEMBER (ADMN.).

*Shri A.B. Gorthi*

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(Judgment as per <sup>2</sup> Hon. Sri A.B. Gorthi, Admn. Member)

The applicant is the widow of Sri K.N.A. Aithal who, <sup>while</sup> was working as a Junior Engineer at Hindupur Sub-Divisional Office of Telecommunications Department, died on 12.11.1989. The applicant passed S.S.L.C. and her marriage took place in the year 1972. All along, the applicant lived with her husband upon whom she <sup>was</sup> totally dependant. Her claim in this application is for an appointment on compassionate grounds.

2. Having heard learned counsel for both the parties, it is seen from the enclosures annexed to the application that another lady named Smt. K. Padmavathi is also claiming terminal benefits on the death of Sri K.N.A. Aithal. However, from a representation made by the applicant addressed to the Chief General Manager dated 15.7.92, it is seen that the applicant was <sup>in receipt of</sup> ~~making~~ some payments, <sup>which</sup> were due to her on the death of her husband. If that be so and if the respondents are satisfied that the applicant is the legally wedded compassionate ground requires to be considered by the respondents.

3. In view of the above we direct the respondents to take into consideration the various facts stated by the applicant in her representation dated 15.7.92 as also in this OA and consider her case for appointment on compassionate grounds in accordance with the extant instructions. The application is thus allowed without any order as to costs.

  
(A.B. GORTHI)  
Member (Admn.)

Dated: 18th February, 1994

(Dictated in Open Court)

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*15-2-15-3-94*  
Deputy Registrar (5)

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE R. S. JUDGE V. NEELADRI RAO  
VICE-CHAIRMAN

THE HON'BLE MR. A. B. GORTHI : MEMBER(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR. R. SANARAJAN : MEMBER  
(ADMN)

Dated: 18-2-1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. No.

O.A.No.

in

48st93

T.A.No.

(W.P.No. )

Admitted and Interim Directions  
issued.

Allowed.

Disposed of with directions.

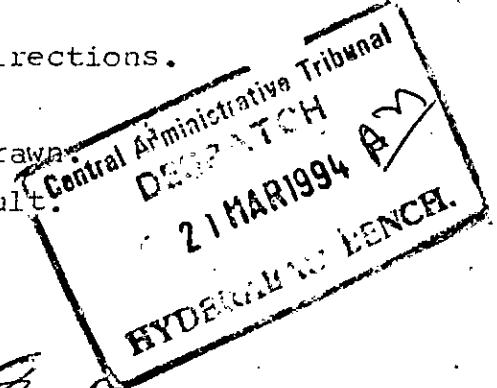
Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.



pvm